

30/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No..... 374/01
R.A/C.P No.....
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SECTION OFFICER (Judl.)

FORM No. 4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:GUWAHATI.

ORDERS SHEET

APPLICATION NO. 374/2001

Applicant(s) Anisban Deka

Respondent(s) N.O.I. Govt

Advocate for the Applicant: J. L. Sarkar, Mrs. S. Deka, A. Chakraborty
Mr B.C. Pathak
Advocate for the Respondent: Adv. C. Deka
Mrs. M. Sharma, for Resp No. 3

Notes of the Registry	Date	Order of the Tribunal
	<u>18.9.01</u>	<p>This application is in form but no <u>Time Condonation</u> Petition is filed not filed vide M.P. No. <u>.....</u> C.F. for Rs. 50/- deposited vide IPO/B/ No <u>76.548993</u></p> <p>Dated..... <u>4-9-2001</u></p> <p><i>By 7/9/01</i></p> <p><i>Dp. Register.</i></p> <p><i>SS</i></p> <p><i>Applied</i></p> <p><i>mb</i></p>
		<p>Issue notice as to why application shall not be admitted. Returnable by 3 weeks. Any appointment ^{made} to the post of Asstt. lecturer subject shall subject to outcome of this application.</p> <p>List on 11/10/01 for admission.</p>
		<p><i>TCC (Usha)</i> Member</p>
		<p><i>Vice-Chairman</i></p>
<i>Index is without page no.</i> <i>NS 19/9/01</i>	<u>11.10.01</u>	<p>Pass it over on the prayer of Mr A. Chakraborty, learned counsel for the applicant.</p>
<i>Notice referred and sent to DTS for enjoining the Respondent No. 1 to 3 by Legal Ad.</i> <i>19/9/01</i>	<u>12.10.01</u>	<p><i>TCC (Sharma)</i> Member</p> <p>This is an application under Section 19 of the Administrative Tribunal Act 1985, assailing the action of the respondents in calling upon the person who has ^{no} eligibility ^{applied for} asserted her The Respondents specifically, the respondent No. 3 is not eligible for</p>
<i>DINo 35355 h 37 filed 28/9/01</i>		
<i>① Service report are still awaited.</i>		

contd/-

3/16/01

~~order of the day~~

~~not forthcoming~~

~~12/10/2001~~

~~At 10.30 A.M.~~

~~Date~~

Respondent No.3

believed the W.L.S

on 12/10/2001.

A. K. Jay

12/10/2001

12.10.01

the post in terms of the professed norms prescribed by the respondents in the notice inviting the application. In pursuance of the notice of this Tribunal the respondents namely the respondents No.2 and 3 entered appearance through the learned counsel Mr.A.Thakur and Mrs. Manashi Sharma . The respondent No.2 produced the connected records before us. However, we are not inclined to pass ~~any order~~ ^{interim} any order at this stage, since the Selection process is in the midst of completion and the respondents are yet to complete the Selection process. In view of the above the application is prematured ~~at this stage~~. For the aforesaid reasons we are not inclined to intervene in the matter. The respondents No.3 in pursuance also submitted the written statement denying the allegation.

Application is dismissed. This dismissal shall not preclude the applicant to approach this Tribunal if so advised at the appropriate stage.

K. T. Char

Member

Vice-Chairman

Copy of the order has been sent to the Office of the Secretary General to the applicants as well as to the Adol. Secy. SC for the Regd

1m

HS

Notes of the Registry

Date

Order of the Tribunal

12.10.01

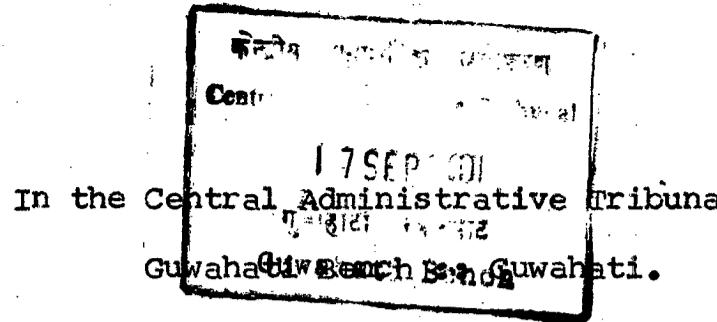
This is an application under Section 19 of the Administrative Tribunal Act 1985, assailing the action of the respondents in calling upon the person who has not eligibility. The applicant specifically assailed that the respondent No.3 is not eligible for the post in terms of the professed norms prescribed by the respondents in the notice inviting the application. In pursuance of the notice of this Tribunal the respondents namely the respondents No.2 & 3 entered appearance through the learned counsel Mr.A.Thakur and Mrs. Manashi Sharma. The respondent No.2 produced the connected records before us. However, we are not inclined to interfere at this stage, since the Selection process is in the midst of completion and the respondents are yet to complete the Selection process. In view of the above the application is premature. For the aforesaid reasons we decline to intervene in the matter.

Application is dismissed. This dismissal shall not preclude the applicant to approach this Tribunal if, so advised at any later stage, if the occasion arise.

Member

Vice-Chairman

lm



374
O.A...../2001

Sri Anirban Das

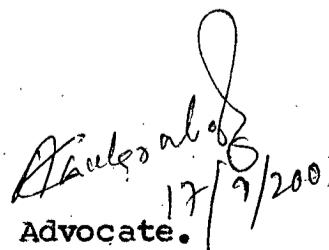
- Vs -

U.O.I. & Ors.

I N D E X

Sl.No.	Annexure	Particulars	Page No.
1.	-	Application	
2.	-	Verification	
3.	A	Certificate of Diploma in Hotel Management.	
4.	B	Certificate of Computer literacy training programme.	
5.	C	Experience Certificate dt. 10/05/2001.	
6.	D	Copy of the advertisement.	
7.	E	Copy of the call letter.	

Filed by :


 Advocate. 17/9/2001

In the Central Administrative Tribunal

Guwahati Bench :: Guwahati

Guwahati Bench

374
O.A. No.....of 2001.

BETWEEN

Sri Anirban Das,

son of Sri Babul Kr. Das,

Pandu, Guwahati - 12

- Applicant.

AND

1. Union of India

Through the Secretary to the Govt.,

of India Ministry of Tourism

New Delhi.

2. The Principal

Institute of Hotel Management,

Catering Technology and Applied

Nutrition, G.S.Road, Bhangagarh

ABC Stoppage, Guwahati-781 005.

3. Smt. Priyanka Saikia

Assistant Lecturer (Part time)

Institute of Hotel Management,

Catering Technology and Applied

Nutrition, G.S.Road, Bhangagarh

ABC Stoppage, Guwahati - 781 005.

- Respondents.

Filed by the applicant
through A. Chakraborty
on 09/06/2001

X

Anirban Das

Details of the Application :

1. Particulars of the order against which the application is made :

The application is made against the selection for the post of Assistant Lecturer - Cum-Assistant Instructor in the Institute of Hotel Management Catering Technology and Applied Nutrition, Guwahati, where ineligible candidate was called for the interview.

2. Jurisdiction :

The applicant declares that the subject matter of the application is within the jurisdiction of the Hon'ble Tribunal.

3. Limitation :

The applicant declares that the application is within the period of limitation under section 21 of the Administration Tribunal Act, 1985.

4. Facts of the Case :

4.1 That the applicant is a citizen of India and as such is entitled to the rights and privileges guaranteed by the constitution of India.

4.2 That the applicant is a B.A. from the Gauhati University. He passed the 3 years Diploma Course in Hotel Management and Catering Technology from the National Council for Hotel Management and Catering Technology, New Delhi during the academic years from 1993-96. He also successfully completed the computer literacy training Programme organised by Informatics Computer Systems (ICS) and Navodaya Vidyalaya Samiti, New Delhi (April' 1998 - March'1999)

Copy of the Certificates for diploma in management and Computer literacy training Programme are enclosed as Annexure -A and B respectively.

4.3 That the applicant was appointed as catering Assistant in the school catering of the Jawahar Navodaya Vidyalaya (under Ministry of Human Resource Development, Govt. of India), Williamnagar, Garo Hills, Meghalaya, w.e.f. 2/7/1997. He is still working in the said institute.

A Certificate dated 10/5/2001 from the I/C Principal, Jawahar Navodaya Vidyalaya is enclosed as Annexure

- C.

4.4 That the Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati, an autonomous society sponsored by the Ministry of Tourism, Govt. of India & Govt. of Assam, published an advertisement in Employment News, New Delhi 5-11 May '2001 inviting applications from Indian Nationals for 2 (two) posts of Assistant Lecturer -cum-Assistant Instructor in pay scale of Rs. 5000-8000/-. Qualification prescribed is 3 year Diploma in Hotel Management from National Council for Hotel Management and Catering Technology/ State Board of Technical Education having secured at least 50% marks. An experience of at least 2 years in the Hotel and catering industry is required as per the advertisement. Additional Knowledge of Computer, Teachers training, diploma, PG Degree/Diploma in Hotel Management and Knowledge of Foreign Language would be preferred as per the advertisement. The applications were to be sent within 15 days from the date of advertisement.

A copy of the advertisement is enclosed as Annexure - D.

4.5 That the applicant submitted his application in response to the above advertisement. The interview for the selection

was fixed on 8/8/2001 at 11 A.M. at the Institute Premises at Guwahati. The applicant was ~~call~~ in the interview and he appeared in the said interview. There were about 14 other Candidates also. The applicant did very well in the interview.

Copy of the call letter is enclosed as Annexure - E

4.6 That the applicant was contacting office of the said Institute and enquiring for the results. The applicant could understand that some candidate/candidates who was/were not eligible for the interview had been called in the interview and also interviewed.

4.7 That the applicant begs to submit that when public advertisement has been specific as regards qualifying and experience status, the norms shall have to be adhere to otherwise this would open room and scope for favouritism and deny administrative fairness. If less standard of qualification and experience is relaxed the same should made open to enable others equally situated to apply as candidate. The applicant has come to know about one such candidate, viz. respondent No. 3 who is not eligible by experience criteria. To the best of the knowledge of the applicant the respondent No. 3 passed the Diploma in Hotel management and catering Technology in June, 1999. She does not have the required experience of at least 2 year in the Hotel and catering industry. The said respondent can not be eligible candidate for the post advertised as explained above.

4.8 That the respondent No. 2 has appointed the respondent No. 3 to work as part time Assistant Lecturer in the said Institute and she has been working as such for the last ~~for~~ 6 or 7 months. It is stated that this appointment has been made as a pure pick and choose basis and a result of favour. It is stated that there is no scope of ~~new~~ recruitment of part time lecturer in the Institute. It is also stated that no lecturer (in the name of whole time or part time) can be

appointed without 2 year practical experience in the Hotel and Catering industry. It is stated that this experience includes experience in the working of Hotels and Catering in practice. The respondent No. 3 does not have minimum of practical experience as required and advertised in the advertisement.

4.9 That the calling of ineligible candidate has pre-judge the cause of the applicant and as such he begs to approach the Hon'ble Tribunal before the announcement of the result and consequent appointment.

4.10. That the applicant begs to state that though authority reserved the right to fill or not to fill vacancy /vacancies or to re-advertise, this right is not unbridled and shall have to be exercised bonafide with administrative ~~for~~ fairness. Such right shall have to be exercised for reasonable grounds and not for doing any favour to anybody. The applicant prays for Hon'ble Tribunal intervention for cause of justice and for completion of the selection proceeding from among the eligible candidates.

5. Grounds for relief with legal Provisions :

5.1 For that calling of ineligible candidate in the interview is violative of Article 14 and 16 of the constitution of Indian.

5.2 For that calling respondent No.3 in the interview is the result of favour by the respondents No. 2.

5.3 For that calling ineligible candidate in the interview is against the administrative norms and fairness.

5.4 For that the respondent No. 2 ~~maxx~~ erred in calling the respondent No. 3 in the interview while she does not have the minimum practical experience as required as per the advertisement.

5.5 For that the respondents No. 1 and 2 have acted whimsically and arbitrarily in calling ineligible candidate in the interview.

5.6 For that minimum of 2 years practical experience in Hotel and Catering industry is essential for the post of Assistant Lecturer - cum-Assistant instructor and there is no scope of appointment without fulfilling the aforesaid criteria.

5.7 For that experience in the teaching ~~line~~ shall not be counted in the practical experience criteria of atleast 2 years experience in the Hotel and catering industry.

6. Details of Remedies exhausted :

There is no remedy under any rule. The Hon'ble Tribunal is the only forum for relief.

7. Matters not pending before any other court :

The applicant declares that he has not filed any other case in any tribunal or court on the subject matter.

8. Reliefs Sought for :

Under the facts and circumstances of the case, the applicant prays for the following reliefs :-

8.1 The ineligible candidates who were called in the interview for the post of Assistant Lecturer-cum-Assistant Instructor in the Institute of Hotel Management, Catering Technology and applied Nutrition, Guwahati, Should not be considered for appointment.

8.2 The result of the interview/panel be published before the appointment.

The above reliefs are prayed for on the grounds stated in para 5 above.

9. Interim Reliefs Prayed for :

During the pendency of this application the applicant prays for the following relief :-

9.1 The Hon'ble tribunal be pleased to stay/suspend the finalisation and publication of the result of the interview.

10. This application has been filed through Advocate.

11. Particulars of the Postal Order :

i)	XXIPO No.	:	76548993
ii)	Date of Issue	:	4.9.2001
iii)	Issued from	:	G P O
iv)	Payable at	:	50/-

12. Particulars of Enclosers :

As stated in the index.

- Verification.

:: 8 ::

VERIFICATION

I, Anirban Das, son of Sri Babul Kr. Das, aged about 25 years, resident of Pandu, Guwahati - 12 do hereby verify that the statements made in para 1, 4, 6 to 12 are true to my knowledge and those made in para 2, 3, & 5 are true to my legal advice and that I have not suppressed any material fact.

And I, sign this verification on this 15th day of September 2001.

Guwahati.

Anirban Das
Signature

Enrolment No.

Annexure 'A'

Roll No. 70550

NATIONAL COUNCIL FOR HOTEL MANAGEMENT AND CATERING TECHNOLOGY, NEW DELHI
-9-



Awards this Diploma in Hotel Management & Catering Technology to
Anirban Das

in recognition of the successful completion of studies and
Industrial training in the three year programme
during the academic years

1993-96

and was placed in Pass division

P. Leon
Director (Studies)

[Signature]
Chief Executive Officer

*Affected
Chaitanya
Perventi*

10
Annexure - B

Computer Literacy Training Programme

Navodaya Vidyalaya Samiti
A-39, Kailash Colony
New Delhi - 110 048

CERTIFICATE

This is to certify that Mr. / Ms. ANUBAN DAS belonging to
Jawahar Navodaya Vidyalaya, Dist. Lakshmi Nagar State Uttaranchal successfully
completed the Computer Literacy Training Programme organised by Informatics Computer
Systems (ICS) and Navodaya Vidyalaya Samiti, New Delhi jointly at Jawahar Navodaya
Vidyalaya, Dist. Lakshmi Nagar from 20/07/97 to 14/08/97.

Date : 27/08/97

Plotted
Chandrabhushan
Parashar

Lata

Senior Consultant

Informatics Computer Systems

PRATHAMIK REVODAYA VIDYALAYA

Ministry of Human Resource Development

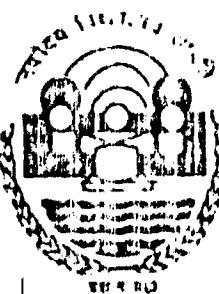
(Dept. of Education)

Govt. of India

80 : WILLIAMA GAR. DIST. : EAST GARO HILLS

MEGHALAYA - 794111

83 : (03658) 2370



Signer Engine Interface

NEW SKINS FOR OLD FOLK

CARTOONISTS' WORKSHOPS

518 · 中国书画函授大学学报

BU 491 - 10/10/10

THE JOURNAL

116 *W. J. H. Goss*

Date 12.05.2001

TO WHOM IT MAY CONCERN

This is to certify that Mr Anirban Das has been working as Catering Assistant in this Institution from 2nd July 1997 till date.

He is a very devoted worker and having good moral character. I wish him success in life.

I/c Principal
Jawahar Navodaya Vidyalay
Willingiapur
District: Raigarh
State: Jharkhand
Pincode: 815101
Established: 1993
Category: ICSE
Address: 1000
Phone: 06522 221111

Attested
K. K. Karpov
Physicist

**Institute of Hotel Management Catering Technology &
Applied Nutrition, Guwahati**
(Autonomous Society sponsored by Ministry of Tourism, Govt of India & Govt of Assam)

Applications are invited from Indian Nationals for the post of Asstt. Lecturer - cum - Asstt. Instructor - 2 posts (Unreserved).

Pay Scale: 5,000 - 150 - 8,000 plus allowances as per Society rules.

Qualifications: 3 years Diploma in Hotel Management from National Council for Hotel Management and Catering Technology / State Board of Technical Education having secured at least 50% marks.

Experience: At least 2 years practical experience in the Hotel and Catering Industry. Additional knowledge of Computer, Teacher's Training Diploma, Post Graduate Degree / Diploma in Hotel Management and Knowledge of foreign language would be preferred.

Age: Not exceeding 35 years as on 01/02/2001.

Interested persons who fulfill the prescribed conditions may apply to the Principal, Institute of Hotel Management, G. S. Road, Bhangagarh, ABC Stoppage, Guwahati - 781005 within 15 days from the date of publication of this advertisement. Application to be sent on plain paper with complete bio-data along with attested copies of certificates and recent passport size photograph. The competent authority reserves the right to fill or not to fill vacancy / vacancies or re-advertises. Those already in Govt / Semi-Govt / autonomous organizations must apply through proper channel.

Sd/-
Principal

EN 5/12

doyp 12/64 (1) 2001

NEW DELHI 5-11 May 2001

✓

*After Steel
Bhupinder
Rao*

Annexure - E.

INSTITUTE OF HOTEL MANAGEMENT,
CATERING TECHNOLOGY AND
APPLIED NUTRITION,
GUWAHATI
(Sponsored by Govt. of India & Govt. of Assam)

clerk

13

NO: IHM(GH)/Estt-1/01/ 530

Dt: 23/7/01

TO : Mr. Anirban Das,
C/o. Mr. B.K. Das, Qr.No. Siv-3,
Adabari Telecom Quarters,
Guwahati- 781012.

Sub : Interview for the post of Asstt. Lecturer -cum-
Asstt. Instructor.

Sir,

With reference to your candidature for the post of Asstt. Lecturer-cum-Asstt. Instructor you are hereby requested to appear for an interview at the Institute premises on 8/8/01 at 11.00 AM.

Please bring all certificates in support of your age, qualification, caste, permanent residence etc. in original.

Please also note that no T.A / D.A will be paid for the journey.

yours faithfully,

Shakti Prakash Chakraborty
Principal,
IHM, Guwahati.

Filed by -
Prayankha Sarker
(Respondent No 3)
through
Manohar Sharma
Advocate
12/10/2001

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

O.A. No. 374 of 2001

ANIRBAN DAS

APPLICANT

-VS-

~~XXXAN~~

INSTITUTE OF HOTEL MANAGEMENT
& ORS.

RESPONDENT

- AND -

IN THE MATTER OF

Written statement submitted
by the Respondent No. 3 in
reply to the contents of the
petition.

The Respondents begs to submit the written statement
as follows :

1. That the statement which are not specifically mentioned hereunder shall be construed to have been denied.

contd..2.

2. That the application is untenable in law as well as on facts.
3. That the application is highly misconceived, untimely and without any cause of action whatsoever.
4. That the contents of para 4.1 and 4.2 are matters of record and does not deserve any reply. however this respondents begs to put this petition to strictest proof thereof.
5. That the respondents begs to state that the contents of para 4.3 does not deserve any consideration as the petitioner/applicant failed to substantiate his claim of being a duly appointed employee of the Jawahar Navodaya Vidyalaya by furnishing a copy of his appointment letter.
6. That the contents of para 4.4 and 4.5 are matters of record and does not deserve any reply.
7. That in so far as the statements made in para No.4.6 are concerned this answering respondent begs to state that she is fully qualified and has

having requisite experiences as were sought for in the advertisement sheet.

8. That in so far as the statements made in para 4.7 of the petition^{is} concerned this answering respondent begs to state that she has more than 12 years of experience. She further states that she has been working in the Hindustan Fertilizer Corporation Ltd. for a period of 30 days i.e. from 15.4.99 to 14.5.99 as Kitchen in-charge.

A copy of the experience certificate as issued by H.F.C.L. is annexed herewith and marked as Annexure-I.

9. That the respondent further begs to state that from 18.5.99 to 22.1.2000 i.e for a period of 253 days she was working at Hotel Basera, Secunderabad as Management Trainee and later on as front office supervisor.

10x

A copy of the experience certificate as given by General Manager, Hotel

Basera, Secunderabad is annexed herewith and marked as Annexure-II

10. That the answering respondent further begs to state that from 4.2.2000 to 9.8.2000 i.e. a total of 188 days she was working at Hotel Monalisa, Dibrugarh as Front Office and House Keeping in charge.

A copy of the experience certificate as given by Managing Partner, Hotel Monalisa, Dibrugarh is annexed herewith and marked as Annexure- III.

11. That the respondent further states that from 12.8.2000 to 19.11.2000 i.e. for a period of 100 days she was working at Hotel Rajmahal , Guwahati as Management Trainee.

A copy of the experience certificate as given by Managing Director, Hotel Rajmahal, Guwahati is

annexed herewith and marked
as Annexure-IV .

12. That the answering respondent further states that from 20.11.2000 to 16.2.2000 i.e. for a period of 89 days she was working at the Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati on a contractual basis as faculty in the food production department.

A copy of the experience
certificate as given by the
Principal of the Institute
of Hotel Management, Guwahati
is annexed herewith and
marked as Annexure-V.

13. That the answering respondent further begs to state that from 20.2.2001 to 28.3.2001 i.e. for a period of 98 days she was working at Hotel Rajmahal, Guwahati as House Keeping Supervisor.

A copy of the experience
certificate as given by the
Managing Director, Hotel
Rajmahal , Guwahati is

25

annexed herewith and marked
as Annexure-VI.

14. That the respondent begs to state that the allegation made in para 4.8 against the respondent are stoutly denied. It is true that she has been working as part time lecturer in the Institute ^{but} in accordance to the norms, practice and procedure and the applicant has no locus standi to challenge the part time appointment of the respondent in this petition.

15. That the answering respondent begs to state that in as far as the contents of para 4.9 is concerned the allegation is stoutly denied. The respondent further states that there was no irregularity in issuing call letters to this respondent and the applicant has no right to challenge the process of interview.

16. That in so far as the contents of para 4.10 is concerned this answering respondent respectfully begs to submit that the matter has been placed before an interview board who is competent to consider the

eligibility in other aspects of the interview process.

In the above premises it is therefore prayed that the petition may be dismissed with costs.

.. Verification.

VERIFICATION

I Smt. Priyanka Saikia, daughter of Sri S.C. Saikia, aged about 24 years, resident of M/s. J. N. videosonic, Maligaon Chariali, Maligaon, Guwahati, Assam do hereby verify that the statements made in para 1, 2, 3, 4, 6, 14, 15, 16 are true to my knowledge and the statements made in paragraphs 5, 7, 8, 9, 10, 11, 12, 13 are true to my information derived from the official records which I believe to be true and the rests are my humble submission before this Hon'ble Court. I am well acquainted with the facts and circumstances of this case. And I duly authorise to verify this.

And I sign this verification on this 12th day of October, 2001.

Priyanka Saikia
SIGNATURE



हिन्दुस्तान फर्टिलाइजर कारपोरेशन लिमिटेड, नामरुप एकक
HINDUSTAN FERTILIZER CORPORATION LIMITED, NAMRUP UNIT
(A GOVT. OF INDIA UNDERTAKING)
P. O. PARBATPUR - 786 623
Dist. Dibrugarh (Assam)

Ref. No. Admn/GH/99/

Date 29.8.99.

TO WHOM IT MAY CONCERN

This is to certify that Ms. Priyanka Saikia was associated with the catering contractor Md. Abdul Manik in the HFC's Guest House at Namrup as the Kitchen in-charge during the period 15.4.99 to 14.5.99.

During the period of her association with the above-said catering contractor, I had found her to be efficient, skillful in the art of cooking in different styles and with an amiable disposition and character. I am sure that, given the opportunity, she can be an asset to any organisation.

I wish her success in life.

Attested
S. D. Singh
Addl. P. F. Commissioner
N. H. P. G. (Assam)

29.8.99
(RAJIB KONWAR)
S. Administrative Officer,
Hindustan Fertilizer Corp. Ltd
Namrup Unit
P. O: Parbatpur - 786 623
Dibrugarh Dist. (Assam)

Attested
Bhoma
(Advocate)



ANNEXURE II

Grams : BASERA
Phone : 7703200
Fax : 7704745
Email: baseraa@hd2.vsnl.net.in

29

HOTEL KAMAL (P.) LTD.

9-1-167/168, SAROJINI DEVI ROAD, SECUNDERABAD-500 003.

TO WHOM IT MAY CONCERN

This is to certify that MS. PRIYANKA SAIKIA, daughter of Mr. S.C. Saikia, an inhabitant of H.T.C. township Namrup Assam, has been working as Management Trainee and later on as Front Office Supervisor in this Hotel w.e.f. 18.05.99 to 25.01.2000.

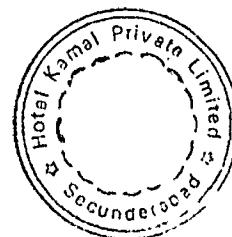
During her stay in this hotel, she has been found quite sincere, diligent and hard working. She possesses the quality to handle all sorts of problem relating to the Management of the hospitality Industry.

I wish her success in her future.

Attested
S. D. Singh
Asst. P. F. Computer
N.E.R. Guwahati.

Attested
Bikram Singh
GSI/Pass

BIKRAM SINGH,
General Manager.
HOTEL BASERA



Attested
M. Sharma
(Advocate)

HOTEL MONALISA

(GOVT. REGD. NO. 160 & APPROVED BY
TOURISM DEPTT. ASSAM)

ANNEXURE III

Phone : 320416, 324822, 325018
CHOWKIDINGHEE,
MANKATTA ROAD,
DIBRUGARH-786 001 (Assam)

Ref No :

Date : 01.09.2000

TO WHOM IT MAY CONCERN

This is to certify that Miss Priyanka Saikia daughter of Sri Suresh Saikia of Hindusthan Fertilizer Corporation Limited(HFC), Namrup was associated with us as front office and house keeping in-charge from February 4th ,2000 to 9th August,2000 in the establishment of our concern Hotel Monalisa at Dibrugarh.

Atlanta

10/10/99
S. D. Singh
Asstt. H. P. Symmet
H. P. Shimla



For Hotel Monalisa,
Managing Partner.

Attested

M. Shamma
(Advocate)



ANNEXURE IV

A. T. ROAD, GUWAHATI - 781 001 (ASSAM)
PHONE : 522478 to 483, 511602 to 604
FAX : 0361 - 610282

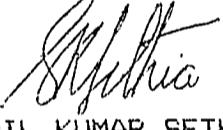
TO WHOM IT MAY CONCERN

THIS IS TO CERTIFY THAT MS. PRIYANKA SAIKIA, DAUGHTER OF MR. S.C. SAIKIA, AN INHABITANT OF H.F.C.L, NAMRUP WAS WORKING IN OUR ORGANISATION FROM 12TH AUGUST 2000' TO 19TH NOVEMBER 2000' AS A MANAGEMENT TRAINEE.

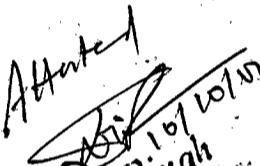
DURING HER TENURE SHE WAS FOUND TO BE COMPETENT AND HARDWORKING.

WE WISH HER ALL SUCCESS IN HER FUTURE CAREER.

FOR HOTEL RAJMAHAL


SUNIL KUMAR SETHIA
(MANAGING DIRECTOR)



Attested

S. D. Singh
Asst. P. F. Commissioner
N.E.K. Guwahati
16/10/01

Attested
M. Sharma
(Advocate)

ANNEXURE V

INSTITUTE OF HOTEL MANAGEMENT,
CATERING TECHNOLOGY AND
APPLIED NUTRITION,
GUWAHATI
(Sponsored by Govt. of India & Govt. of Assam)

ibane

NO: IHM(GH)/Admn-17/01/432

Dt: 11/07/01.

To whom it may concern

This is to certify that Ms. Priyanka Saikia, D/o Shri Suresh Ch. Saikia worked in this Institute as Faculty in the Food Production Deptt. w.e.f. 20/11/2000 to 16/2/2001 on purely contract basis. She also worked as part-time lecturer for the subjects Food Production & Accommodation Operation (theory) w.e.f. 19/2/2001 to March '01.

During her tenure in this Institute I found her sincere and hard working.

I wish her success in life.

Attested
S. D. 10/07/01
Asst. H. F. Comm. Wm.
N.E.H. University

Shakti Pada Bhattacharyya
(Shakti Pada Bhattacharyya)
Principal.

Attested
M. Sharma
(Advocate)

BB/-

ANNEXURE - VI



A. T. ROAD, GUWAHATI - 781 001 (ASSAM)
PHONE : 522476 to 483, 511602 to 604
FAX : 0361 - 610282

10

TO WHOM IT MAY CONCERN

THIS IS TO CERTIFY THAT MS. PRIYANKA SAIKIA, DAUGHTER OF MR. S.C. SAIKIA, AN INHABITANT OF H.F.C.L. NAMRUP, WAS WORKING IN OUR ORGANISATION FROM 20TH FEBRUARY 2001 TO 28TH JUL 2001 AS A HOUSEKEEPING SUPERVISOR.

DURING HER TENURE SHE WAS FOUND TO BE SINCERE AND HARDWORKING

WE WISH HER ALL SUCCESS IN HER FUTURE CAREER.

FOR HOTEL RAJMAHAL

SUNIL KUMAR SETHIA
(MANAGING DIRECTOR)



Attested
S. D. Singh
16/10/01
Adv. P. F. Company
N.E.R. Guwahati

Attested
N. Sharma
(Advocate)